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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI





ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/184/2016
NAME OF THE PETITIONER(S) : Venkatraman Shivkumar
NAME OF THE RESPONDENT(S) : M/s Then India Energy Private Limited & 13 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1)	K. RAMAKRISHNAN & G. V. MOHAN KUMAR	Counsel for Petitioner	
2)	KAVITHA BALASUBRAMANIAM	Counsel for R ₂ & R ₃	
3)	A. Rengasamy	Counsel for respondent	
4)	J. Pachaiappan	Counsel for R & R ₁₁	

ORDER

Counsel representing both the parties are present. Counsel for petitioner sought time for filing rejoinder, stating that they could not obtain the signature as the petitioner is residing at a far off place. At his request final opportunity is granted to file rejoinder, failing which the right to file rejoinder shall stand forfeited. Put up on **03.04.2017 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)